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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

C.P. No.45/2006 In
O.A. No.2223/2004

New Delhi this the 31st day of January, 2006

Hon'ble Shri V.K. Majotra, Vice Chairman (A)
Hon'ble Shri Mukesh Kumar Gupta, Member (J)

Virender Singh
Frash Water Man/Mali,
Hazrat Nizamuddin Post Office,
South Division,
New Delhi-110013.

-Applicant

(By Advocate: Shri T.N. Tripathi)

Versus

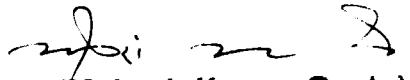
Shri Vinod Kumar
Sr. Superintendent of Post Office,
New Delhi South Division,
New Delhi-110013.

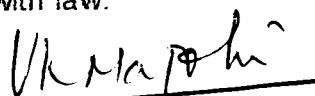
-Respondent

ORDER (Oral)

Hon'ble Shri Mukesh Kumar Gupta, Member (J)

Learned counsel seeks to withdraw this Contempt Petition. In compliance of Tribunal's directions, respondents have passed order dated 25.10.2005 and assigned reasons as to why the applicant is not entitled as prayed for. This Contempt Petition, in our considered view, is not maintainable as validity of order dated 25.10.2005 cannot be adjudicated in the Contempt Petition. Accordingly, no contempt is made out. The same is dismissed as withdrawn. However, applicant will be at liberty to take appropriate steps in accordance with law.


(Mukesh Kumar Gupta)
Member (J)


(V.K. Majotra)
Vice Chairman (A)

cc.